

SHRIMATI SHEILA DIKSHIT: Is it about IIT?

MR. SPEAKER: Yes. Please find out. It is an assurance given on the Floor of the House. Why has it not been done? I would like to know it. I told that day also.

[*Translation*]

SHRIBALKAVIBAIRAGI: Mr. Speaker, Sir, they may be persuaded to break their fast.

[*English*]

KUMARI MAMATA BANERJEE (Jadavpur): It is most unfortunate. In West Bengal 27 new-born babies died in the Government hospital. It is a very important matter. You ask the Health Minister to visit that hospital because due to the negligence of the State Government everyday babies are dying.

MR. SPEAKER: Is it a Central subject?

SHRI ASUTOSH LAW (Dum Dum): Yes, Sir.

MR. SPEAKER: Give me a formal notice. Then I can ask them.

SHRI ASUTOSH LAW: What is the reaction of the Government?

MR. SPEAKER: Let me have a formal notice. Then I can ask the Government.

KUMARI MAMATA BANERJEE: We are giving the notice, Sir. Please ask the Health Minister to visit that hospital.

SHRI M Y GHORPADE (Raichur): We wrote to you on 27th July.

MR. SPEAKER: It is under my consideration.

[*Translation*]

SHRI MADAN PANDEY (Gorakhpur): Several parts of the country are reeling under

floods. As many as 6 districts in Uttar Pradesh are in the grip of devastating floods.

MR. SPEAKER: The discussion on the subject is to be held shortly.

SHRI MADAN PANDEY: Please listen to me for a minute. Unless relief is provided, small and marginal farmers will not be able to do anything.

MR. SPEAKER: We are going to have a discussion.

SHRI AYUB KHAN (Udhampur): Sir, with your permission, I would like to draw the attention of the Government to blockade of National Highway from Jammu to Srinagar at several places.

MR. SPEAKER: It will be cleared. What is there in it?

SHRI AYUB KHAN: Tourists are facing lot of difficulties due to it. The Government should take note of it.

12.08 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notification under Essential Commodities Act, 1955

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table a copy of the Drugs (Prices Control) Second Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 524 (E) in Gazette of India dated the 5th July, 1989, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8086/89]

Notification under Delhi Development Act, 1957

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

I beg to lay on the Table a copy of the Notification No. S.O. 1233 (Hindi and English versions) published in Gazette of India dated the 27th May, 1989 amending the Hotels, Boarding Houses, Guest Houses, Hotels, Lodging Houses and Motels (Building Standards) Regulations, 1977, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-8087/89]

Notification regarding extension of period of take-over of Management of Messrs Lily Biscuit Co. (Pte) Ltd. and Messrs Lily Barley Mills (Pte) Ltd., Calcutta upto 31.3.1990 and statement re delay in laying and Notifications under Industries (Development and Regulation) Act. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 246 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1989 regarding extension of period of take over of management of Messers Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta, upto 31st March, 1990, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-8088/89]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-8088/89]
- (3) A copy of each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries

(Development and Regulation) Act, 1951:-

- (i) S.O. 247 (E) published in Gazette of India dated the 31st March, 1989 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, upto 31st March, 1990.
 - (ii) S.O. 248 (E) published in Gazette of India dated the 31st March, 1989 regarding extension of period of take over of management of Messrs Indira Belting and Cotton Mills Limited, Serampore., upto 31st March, 1990.
- (4) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Placed in Library. See No. LT-8089/89]
 - (5) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practice Act, 1969:-
 - (i) S.O. 406 (E) published in Gazette of India dated the 5th June, 1989 making certain amendment to Notification No. S.O. 65 (E) dated the 21st February, 1986.
 - (ii) S.O. 467 (E) published in Gazette of India dated the 19th June, 1989 exempting proposals relating to the substantial expansion or establishment of a new undertaking involving commercial utilisation of a technology totally developed in India subject to certain conditions. [Placed in Library. See No. LT-8090/89]

(6) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 468 (E) in Gazette of India dated the 19th June, 1989 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-8091/89]

(7) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Corporatives Limited, New Delhi, for the year ended on 30th June, 1986 together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 30th June, 1986.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT-8092/89]

Employees' State Insurance (Amendment) Bill, 1989, which has been passed by the Rajya Sabha at its sitting held on the 31st July, 1989."

EMPLOYERS' STATE INSURANCE
(AMENDMENT) BILL. AS PASSED BY
RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Employees' State Insurance (Amendment) Bill, 1989 as passed by Rajya Sabha.

12.9 1/2 hrs.

PANEL OF CHAIRMEN

[English]

MR. SPEAKER: I HAVE to inform the House that Under Rule 9 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Prof. Narain Chand Parashar as Member of the Panel of Chairman to fill the vacancy caused by the resignation of Shri N. Venkata Ratnam from the Membership of Lok Sabha.

12.09 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the

12.10 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

[English]

Nineteenth Report

PROF. NARAIN CHAND PARASHAR (Hamirpur) I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Government Assurances.
